

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

RA 104/2003  
in  
OA 2349/2001

New Delhi this the ~~1st~~ day of May, 2003.

Hon'ble Smt. Lakshmi Swaminathan, Vice-Chairman (J).  
Hon'ble Shri V.K. Majotra, Member (A).

Union of India through

1. The General Manager,  
Northern Railway,  
Baroda House,  
New Delhi.
2. Divisional Railway Manager,  
Northern Railway,  
DRM Office, Chelmsford Road,  
New Delhi. ... Applicants/Respondents  
in O.A.

Versus

Shri P.B. Narang,  
Goods Supervisor,  
Northern Railway,  
Kishanganj,  
Delhi. ... Respondent/  
Applicant in O.A.

O R D E R (By Circulation)

Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman (J).

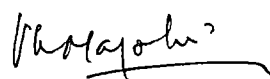
Respondents in OA 2349/2001, which was disposed of by Tribunal's oral order dated 3.2.2003 have filed Review Application 104/2003. In this RA, they have prayed for review of the order dated 3.2.2003 stating that there is an error apparent on the face of the record, which relates to a fundamental issue of the decision which needs to be corrected.

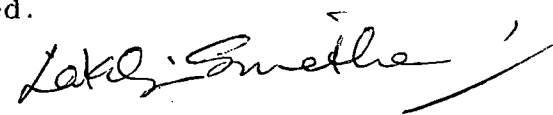
2. After careful persual of the averments in RA, we are unable to agree that there is an error appaarent on the face of the oral order dated 3.2.2003

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which has been passed after hearing both the learned counsel and in their presence, justifying allowing the Review Application. It is a reasoned and speaking order, including certain observations as given therein. If the respondents are of the view that the judgement/order of the Tribunal is erroneous, the remedy lies elsewhere and not by way of a Review Application as laid down by the Hon'ble Supreme Court in a catena of judgements (See. **A.T. Sharma Vs. A.P. Siharma & Ors.** (AIR 1979 SC 1047), **Parsion Devi & Ors. Vs. Sumitri Devi & Ors.** (JT 1997 (8) SC 840) and **S. Nagraj & Ors. Vs. State of Karnataka** (JT 1993 (5) SC 27)). Accordingly, RA 104/2003 is rejected.

  
(V.K. Majotra)  
Member (A)

  
(Smt. Lakshmi Swaminathan)  
Vice Chairman (J)

`SRD'